FORM OF SC / ST CASTE CERTIFICATE

Form of Certificate to be produced by a Candidate belonging to Scheduled Caste or Scheduled Tribe in support of his/her claim

This is to certify that Shri / Shrimati / Kumari * ---------------------------------------- Son / Daughter * of ---------------------------------------- of village / Town * ---------------------------------------- in District / Division * ---------------------------------------- of the State / Union Territory * ---------------------------------------- belongs to the ---------------------------------------- Caste / Tribe* which is recognized as a Scheduled Caste / Scheduled Tribe* under :

# The Constitution (Scheduled Castes) Order, 1950.

# The Constitution (Scheduled Tribes) Order, 1950.

# The Constitution (Scheduled Castes) (Union Territories) Order, 1951.

# The Constitution (Scheduled Tribes) (Union Territories) Order, 1951.

# [As amended by the Scheduled Castes and Scheduled Tribes Lists (Modification) Order, 1956, the Bombay Reorganisation Act, 1960, the Punjab Reorganisation Act, 1966, the State of Himachal Pradesh Act, 1970, the North Eastern Areas (Reorganisation) Act, 1971 and the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976.]


% 2. Applicable in the case of Scheduled Castes / Scheduled Tribes persons who have migrated from one State / Union Territory Administration

This certificate is issued on the basis of the Scheduled Caste / Scheduled Tribe Certificate issued to Shri / Shrimati * ________________________________
Father/Mother of Shri/Shrimati/Kumari * ________________________________
of village / Town * ______________ in District/Division * ______________ of State / Union
Territory * ________________________________ who belongs to the ____________
Caste/Tribe* which is recognized as a Scheduled Caste / Scheduled Tribe * in the State/Union
Territory * ________________________________ issued by the ________________________________
(name of prescribed authority) vide their No. ____________________ dated ______________

% 3. Shri/Shrimati/Kumari* ________________________________ and/or *
his / her * family ordinarily reside(s) in village/ town * ________________________________ of
________________________________________ District/Division * of the State/Union
Territory * ________________________________
Place __________________ State/ ______________ Signature ________________________________
Union Territory
Date __________________ ** Designation __________________ (with Seal of Office)
Please delete the words which are not applicable.

# Please quote specific Presidential Order.

% Delete the paragraph which is not applicable.

Note: The term “Ordinarily reside(s)” used here will have the same meaning as in Section 20 of the Representation of the Peoples Act, 1950.

** List of authorities empowered to issue Scheduled Caste/Scheduled Tribe Certificates:

1. District Magistrate / Additional District Magistrate / Collector / Deputy Commissioner / Additional Deputy Commissioner / Deputy Collector / 1st Class Stipendiary Magistrate / City Magistrate / * Sub-Divisional Magistrate / Taluka Magistrate / Executive Magistrate / Extra Assistant Commissioner.  
   * (not below the rank of 1st class Stipendiary Magistrate.)


3. Revenue Officers not below the rank of Tahesildar.

4. Sub-Divisional Officer of the area where the candidate and/or his family normally resides.

5. Administrator / Secretary to Administrator / Development Officer (Lakshadweep Islands).